

DIVISION BENCH  
COURT - II

S-5

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/234(KB)2023  
IA(I.B.C)/918(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> MAY 2024**

IN THE MATTER OF	VIOM INFRA VENTURES LIMITED VS QUIPPO OIL AND GAS INFRASTRUCTURE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Joy Saha, Sr. Adv. ] For the Corporate Debtor  
Mr. Rishad Medora, Adv. ]

**ORDER**

1. Ld. Sr. Counsel for the Corporate Debtor present.
2. Since the IA(I.B.C)/918(KB)2024 is listed for the first time, Registry is directed to issue notice to the Operational Creditor for the reply to be filed within two weeks by way of speed post or by e-mail and place the tracking information report on record.
3. List the matter on **19.06.2024**.

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)